



PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY

B-14/A, CHHATRAPATI SHIVAJI BHAWAN, QUTAB INSTITUTIONAL AREA, KATWARIA SARAI,
NEW DELHI - 110016

CORRIGENDUM

TENDER FOR PROVIDING SECURITY SERVICES TO PENSION FUND REGULATORY AND DEVELOPMENT AUTHORITY

(Reference; Tender for providing Security Services to PFRDA uploaded on website of PFRDA at www.pfrda.org.in on 3rd March 2021)

With Reference to the Tender for providing Security Services to Pension Fund Regulatory and Development Authority, the following clauses have been revised. The prospective bidders are requested to take note of the following at the time of submitting the bids.

S.no	Reference Clause no.	Current clause	Revised clause
1	SECTION-IV Instructions for Bidders. Point No. 12 (Performance Security Deposit and Award of Contract)	The successful bidder who is awarded the contract shall be required to deposit a Performance Security Deposit @ 10% of the total value of the contract in the form of Bank Guarantee from any Scheduled Commercial Bank drawn in favour of PFRDA, New Delhi covering the period of contract and 180 days beyond the contract period. In case, the contract is further extended beyond the initial period, the Bank Guarantee will have to be accordingly extended/renewed by the successful Security service provider. All incidental charges whatsoever such as premium, commission etc. with respect to the Bank Guarantee shall be borne by the successful bidder. Non-deposit of PBG within the stipulated time shall render the contract invalid at the discretion of PFRDA	The successful bidder who is awarded the contract shall be required to deposit a Performance Security Deposit @ 3% of the total value of the contract in the form of Bank Guarantee from any Scheduled Commercial Bank drawn in favour of PFRDA, New Delhi covering the period of contract and 180 days beyond the contract period. In case, the contract is further extended beyond the initial period, the Bank Guarantee will have to be accordingly extended/renewed by the successful Security service provider. All incidental charges whatsoever such as premium, commission etc. with respect to the Bank Guarantee shall be borne by the successful bidder. Non-deposit of PBG within the stipulated time shall render the contract invalid at the discretion of PFRDA
2	SECTION-III Eligibility Criteria and Documents to be submitted. Point No. 6	Certified extracts of the Bank Account containing transactions during last three years of the bidder. (i) 3 years detailed bank statement shall be submitted as a soft copy in a CD. (ii) Latest 3 months bank statement shall be submitted in hard copy.	(i) Bank Certificate certifying that the bidder has a bank account for the last 3 years. (ii) Latest 3 months bank statement shall be submitted in hard copy.
3	SECTION-VIII PRICE BID FORMAT (Page 30 of RFP)	The category of the Security Supervisor is mentioned as " Matriculate but not Graduate ".	The category of the Security Supervisor may be read as " Skilled ".

Sd/-
The General Manager
(Administration)

Date of Corrigendum: 17th March 2021